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ITEM NO.50

COURT NO.10

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8858/2012

(From the judgement and order dated 28/09/2012 in CRLM No.30702/2011, of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABA TEK SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

WITH SLP(Crl) NO. 9020 of 2012

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

Date: 18/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Mohan Lal Saggar, Sr. Adv.

Mr. Rajinder Mathur, Adv.

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.

Mr. Tushar Bakshi, Adv.

(For Complainant)

Mr. Ajay Bansal, AAG, State of Punjab

Mr. Kuldip Singh, Adv.

Mr. Dheeraj Gupta, Adv.

Mr. Pardaman Singh, Adv.

Mr. Gaurav Yadav, Adv.

Mr. Satinder S. Gulati, Adv.

Mrs. Kamaldeep Gulati, Adv

(For Complainant)

UPON hearing counsel the Court made the following

O R D E R

List on 25.02.2013

Interim order of stay of arrest of the petitioner granted
by this Court on 4.1.2013 shall continue till 25.02.2013.

| (NARENDRA PRASAD)

| COURT MASTER

| | (RENUKA SADANA)

| | COURT MASTER